CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 219/ADP/2015

Sub: Application under Section 63 of the Electricity Act 2003 for adoption of transmission charges with respect to Transmission System being established by the Maheshwaram Transmission Limited.

Date of hearing : 15.10.2015

Coram : Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member Shri A.S.Bakshi, Member Dr. M.K.Iyer, Member

Petitioner : Maheshwaram Transmission Limited

Respondents : Tamil Nadu Generation and Distribution Company Limited

and others

Parties present : Shri Pulkit Sharma, MTL

Shri Chetan Sharma, MTL

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of tariff determined in accordance with 'Tariff Based Competitive Bidding Guidelines for Transmission Service' issued by Central Government to establish transmission system "connectivity lines for Maheshwaram (Hyderabad) 765/400 kV Pooling sub-station" on Build, Own, Operate and Maintain (BOOM) basis. He further submitted that the Government of India, Ministry of Power, vide notification dated 8.7.2014 notified REC Transmission Projects Company Limited (REC) as Bid Process Coordinator for the purpose of selection of bidders as transmission service provider to establish transmission system through Tariff Based Competitive Bidding process. The Bid Evaluation Committee appointed by BPC has certified Sterlite Grid 3 Limited as successful bidder with lowest levelised transmission charges of ₹ 552.51 million per annum. Sterlite Grid 3 Limited acquired the petitioner after execution of the Share Purchase Agreement on 20.8.2015. The representative of the petitioner requested the Commission to adopt transmission tariff as mentioned in Transmission Service Agreement.

2. None was present on behalf the respondents and REC despite notice.

- 3. After hearing the representative of the petitioner, the Commission directed the respondents to file their replies, by 30.10.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, by 6.11.2015.
- 4. The petition shall be listed for hearing on 19.11.2015.

By order of the Commission

Sd/-(T. Rout) Chief (Law)